

**Smuggling of Coal from Bihar  
to Nepal**

3239. DR. G.S. RAJHANS :  
SHRIMATI PRABHAWATI GUPTA :  
SHRI CHITTA MAHATA :

Will the Minister of ENERGY be pleased to state :

(a) whether the Union Government are aware that coal is being smuggled to Nepal from Bihar ;

(b) whether a truck has been recently intercepted at Mython check post in Bihar which was carrying coal to Nepal ;

(c) if so, whether Government propose to check smuggling and theft of coal from the different coal-mines located in Bihar ; and

(d) if so, in what way ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) The Government have no information of any large scale smuggling of coal to Nepal.

(b) The information is being collected and will be laid on the Table of the House.

(c) and (d) Effective steps in cooperation with the State Government authorities have been taken for quite some time now to check theft/pilferage of coal. These steps, inter alia, are :

- (i) Carrying out surprise checks ;
- (ii) Detection through flying squads consisting of police, Watch and Ward staff of the Coal Companies and Central Industrial Security Force personnel ;
- (iii) Cancellation of licences of private coal depots within a radius of 8 kms by District authorities ;
- (iv) Stricter regulation of supply of domestic coal to the consumers ;
- (v) Departmentalisation of internal transport of coal/coke from pitheads to railway sidings.

**Institute for Court Management to train  
new Judges**

3240. SHRI V.S. KRISHNA IYER :  
SHRI S.M. BHATTAM : Will the

Minister of LAW AND JUSTICE be pleased to state whether there is any proposal to establish an Institute for Court Management to train new judges so that speedy disposal of cases could be achieved ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : The matter regarding imparting formal institutional training to the judicial officers has been under consideration of the Government. In one of the resolution passed in the Conference of Chief Justices of High Courts, Chief Ministers and Law Minister of State held on 31st August and 1st September, 1985 at New Delhi, it was recommended that there should be an Institute or Academy for the training of judicial officers to be set up by the Central Government with Chief Justice of India as the Chairman. The Central Government has requested the Chief Justice of India to intimate the present position in this regard, and also the type of assistance that he would require from the Central Government for setting up the proposed Institute/Academy. His reply is awaited.

**Development of Automobile Engines for  
running on Alcohol**

3241. SHRI P.R. KUMARAMAN-  
GALAM : Will the Minister of PETRO-  
LEUM AND NATURAL GAS be pleased  
to state :

(a) whether several R and D projects were financed by Government to develop automobile engines for running on alcohol as in Brazil ;

(b) if so, the details of expenditure incurred thereon and the results achieved ;

(c) whether USA is using 10% alcohol (Synthetic or biochemical) as this reduces pollution and serves as anti-knock agent with better octane value and about 1 billion gallons of alcohol fuel are produced from biomass in USA annually ;

(d) whether as per report presented by United States Scientists at World Biotechnology Symposium in Delhi, alcohol has a positive energy balance ; and

(e) if so, whether Government propose to review their present policies ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA): (a) and (b) (i) Automotive Research Association of India Pune had undertaken two R & D projects viz. (1) use of alcohol blended diesel, and (2) use of power alcohol in industrial diesel engines. The objective of project (1) was to experiment and prove through intensive research the feasibility of diesel-alcohol blended fuels on selected class of engines while for project (2) it was to conserve petroleum resources by use of power alcohol together with diesel fuel in agricultural diesel engines. The cost of these two projects was Rs. 1.50 lakhs and Rs 1 lakh respectively and has been financed partly by the Government.

(ii) IOC, R & D Centre, Faridabad, conducted extensive laboratory and field tests for the evaluation of 10% and 20% ethyle alcohol and petrol. It has been established that upto 20% alcohol can be satisfactorily used in Indian cars, scooters, motorcycles and military vehicles, without any fuel system or engine modifications.

(iii) Indian Institute of Petroleum, Dehradun is presently carrying out a project on the use of alcohols in engines, partly financed by CSIR. The project is now at an advanced stage and envisages both partly and completely fuelling diesel engines and two-stroke engines by alcohols.

(c) The technical feasibility of using ethyl-alcohol in admixture with fuel has been well-established in Brazil, in Europe and in the United States of America. Some States in USA are using 10% alcohol or other oxygented compounds, etc. in petrol to reduce the pollution and boost the octane value of the fuel.

(d) Alcohol has a positive energy balance.

(e) Since use of alcohol as fuel is not considered to be optimum use of this industrial raw material in the country Government are not considering at present any proposal to use alcohol as fuel in I.C. engines.

Appointment of Development Commissioner for Drugs

3242. SHRI S.M. BHATTAM :  
SHRI HARI KRISHEN  
SHASTRI :  
SHRI SARFARAZ AHMAD :

Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that Government had created a separate post of Development Commissioner for Drugs about two years ago to implement the scheme of Drugs Price Control ;

(b) if so, the reasons for not filling the post so far ;

(c) whether Government are aware that many Drug Units have been grossly violating the Drugs Price Control Order, 1979 ; and

(d) if so, the details of such cases during the last three years ;

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETROCHEMICALS (SHRI R.K. JAI-CHANDRA SINGH) : (a) The post of Development Commissioner (Drugs) was created after the announcement of the Drug Policies in 1978.

(b) The post is not vacant.

(c) and (d) Information has already been furnished in reply to Lok Sabha Starred Question No. 220 answered on 3rd December, 1985.

List of Bhopal gas victims

3243. SHRI SAIFUDDIN CHOWDHARY : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have prepared a list of the Bhopal gas victims ; and

(b) if so, the number of victims ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO - CHEMICALS (SHRI R. K. JAI-CHANDRA SINGH) : (a) and (b) According to the available information, the number of persons affected by the gas leakage disaster at Bhopal exceeds 3 lakhs. The Government of Madhya Pradesh is preparing a list with full details of the victims.